

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 370
TO BE ANSWERED ON 02.02.2026**

ISSUE OF ILLEGAL PLACEMENT AGENCIES

370. SHRI ANUP SANJAY DHOTRE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that certain illegal placement agencies are operating in the country particularly in metropolitan cities without proper registration or regulatory compliance and if so, the details thereof;**
- (b) whether the Government has taken any action against such agencies which exploit minors from other States for domestic work and fraudulently extract money from unemployed youth on the pretext of providing employment and if so, the details of action taken including the number of such agencies identified, persons arrested and fines imposed during the last three years and the current year, year and State/UT-wise;**
- (c) whether the Government had constituted a Committee earlier to examine the issues related to the functioning and regulation of placement agencies; and**
- (d) if so, the key recommendations of the said Committee and the steps taken by the Government for their effective implementation?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): The matter regarding regulations/repatriation of placement agencies lies in the domain of the respective States/UTs.

Ministry of Labour & Employment has launched on 26th August, 2021 the eShram portal which is a National Database of the Unorganised Workers, including domestic workers, seeded with Aadhaar. The portal has been made available to the States/ UTs for registration of various categories of unorganized workers on eShram

Contd..2/-

portal. The portal is meant to register and support the unorganized workers by providing them Universal Account Number (UAN) on a self- declaration basis. As on 27.01.2026, over 31.49 crore unorganized workers, including over 2.93 crore domestic workers, are registered on eShram.

The State/UT Governments have been advised to regulate the functioning including registration of private placement agencies. Complaints relating to such agencies are dealt by respective State Governments/UT Administration under the provisions of BNS or other prevailing Acts under which such establishments are registered.

Committees had been constituted from time to time on the issues pertaining to private placement agencies and the Ministry has issued advisories to State / UT Governments to take all necessary steps to protect the interest of workers by regulating the conduct of private placement agencies.

The Unorganised Workers' Social Security Act, 2008, subsumed in the Code on Social Security, 2020, provides for social security for unorganized workers including domestic workers. In the Code on Social Security, 2020, the Central and State Governments are mandated to formulate suitable social security and welfare schemes for unorganized workers including domestic workers.
